COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1050 OF 2018 IN APPEAL NO. 205 OF 2017 & IA NO. 1205 OF 2018

Dated: 31st August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Simhapuri Energy Limited Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.

Mr. Hemant Singh Mr. Nishad Kumar

Ms. Jyotsna

Mr. Pratibhanu S. Kharola

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua for R.2

<u>ORDER</u>

IA NO. 1205 OF 2018

(Appln. for filing additional documents)

Heard learned counsel for the parties. For the reasons stated in the application, the application is allowed.

<u>IA NO. 1050 OF 2018</u>

(Appln. for stay)

Heard learned counsel for both the parties. Learned counsel for the appellant may file draft of undertaking by 04.09.2018 with advance copy to the other side.

List the matter on <u>05.09.2018.</u>

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

ts/tpd